





## မဝ(ထုံးသင်္ဂန် တာဆသုံမသည်

## THE ANDHRA PRADESH GAZETTE

## PART IV-A EXTRAORDINARY

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### ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 13th March, 2025.

#### L. A. Bill No. 2 of 2025

A BILL FURTHER TO AMEND THE ANDHRA PRADESH RIGHTS IN LAND AND PATTADAR PASS BOOKS ACT, 1971.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Sixth Year of the Republic of India, as follows:-

- (1) This Act may be called the Andhra Pradesh Rights in Land Commencement, and Pattadar Pass Books (Amendment) Act, 2025.
  - (2) It shall come into force on such date as the Government may, by notification, appoint.
- In the Andhra Pradesh Rights in Land and Pattadar Pass Amendment 2. Books Act, 1971 (herein after referred to as Principal Act), in Section 5,-

to Section 5 Act No.26 of 1971.

- After sub- section (1), the following proviso shall be added, (i) namely,-
  - "Provided that no order refusing to make an amendment in accordance with the intimation shall be passed unless the person

making such intimation has been given an opportunity of making his representation in that behalf.".

(ii) For sub-section (2), the following shall be substituted, namely,-

"(2) The Tahsildar shall, before carrying out any amendment in the record of rights under sub-section (1) shall issue a notice in writing to all persons whose names are entered in the record of rights and who are interested in or affected by the amendment and to any other persons whom he has reason to believe to be interested therein or affected thereby to show cause within the period specified therein as to why the amendment should not be carried out. A copy of the amendment and the notice aforesaid shall also be published in such manner as may be prescribed. The Tahsildar shall consider every objection made in that behalf and after making such enquiry as may be prescribed pass such order in relation thereto as deemed fit, in accordance to this Act.

Every order passed under this Section shall be communicated to the persons concerned.".

(iii) For sub-section (4), the following shall be substituted, namely,-

"(4) Any person aggrieved by any order passed under subsections (1), (2) and the amendment of R.O.R under subsection (3), above may prefer an appeal before the Sub Collector/ Revenue Divisional Officer within a period of thirty (30) days from the date of receipt of such order or amendment of R.O.R. The Appellate Authority shall dispose the appeal preferably not later than three (3) months from the date of filing of such an appeal."

ANAGANI SATYA PRASAD,
Minister for Revenue, Registration & Stamps.

#### STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Rights in Land and Pattadar Pass Books Act, 1971, is self-contained. Amendments have been made to meet public aspirations and keep abreast of the times. However, the amendment notifying the DRO as Appellate Authority under the Andhra Pradesh rights In Land and Pattadar Pass Books (Amendment) Act, 2022 (Act No. 15 of 2022) did not yield the intended result, leading to delays and accessibility challenges. To address the challenge and mitigate the issues, the earlier provision of notifying, the Sub Collector/Revenue Divisional Officer as the Appellate Authority is restored, thereby withdrawing the role of the District Revenue Officer as the Appellate Authority.

To give effect to the above decision, it has been decided to amend the Andhra Pradesh Rights in Land and Pattadar Pass Books Act, 1971, suitably.

The Bill seeks to achieve the above objects.

ANAGANI SATYA PRASAD,
Minister for Revenue, Registration & Stamps.

#### MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1(2), 2(ii) of the Bill authorizes the Government to issue notification in respect of the matters specified therein and generally to carryout the purposes of the Act.

ANAGANI SATYA PRASAD, Minister for Revenue, Registration & Stamps.

# MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY.

The Andhra Pradesh Rights in Land and Pattadar Pass Books (Amendment) Bill, 2025, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

ANAGANI SATYA PRASAD, Minister for Revenue, Registration & Stamps.

PRASANNA KUMAR SURYADEVARA, Secretary-General to Legislature.